Pandit G. B. Pant: I cannot say exactly. We have advised them to use muskets only on such occasions. It is not necessary to replace rifles by muskets for ordinary duties. But, in case a crowd has to be dispersed or in the case of something which may entail the use of force in the form of firing, then muskets should be used and not rifles. It is not necessary to replace rifles completely by muskets for ordinary duty.

Shri Yajnik: May I know when these instructions were actually given because we see some people have been killed in the Bombay State while trying to find out some people who have committed thefts. Actually, in a small encounter, for a petty theft of Rs. 3, some have been killed.

Mr. Speaker: All that is not necessary.

Pandit G. B. Pant: All fire-arms can cause fatal injury.

Shri Yajnik: May I know exactly the date when the orders or instructions were sent?

Pandit G. B. Pant: I think, It was several months ago.

Territorial Council, Himachal Pradesh

\*1408. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

- (a) whether any schemes relating to the Second Five Year Plan have been transferred to the control of the Territorial Council of Himachal Pradesh; and
- (b) if so, the nature of such schemes?

The Minister of State in the Ministry of Home Affairs (Shri Datar):
(a) and (b). A number of schemes included in the Second Five Year Plan relating to Animal Husbandrys Medical and Education Departments have been transferred to the Himachal Pradesh Territorial Council.

Shri Daijit Singh: May I know whether the Territorial Council has submitted any report of progress in this regard?

Mr. Speaker: Have they submitted any programmes in this regard?

Shri Datar: These schemes had already been prepared by the H.P. Administration and, after the establishment of this Council, further work in connection with the implementation of these schemes has been entrusted to them.

## Mining Leases

\*1410. Shri Sugandhi: Will the Minister of Steel, Mines and Fuel be pleased to state:

- (a) whether it is a fact that the Government of India have given directions to all the States not to grant mining licences for extensive tracts, to private agencies for exploiting mineral ores; and
- (b) the maximum area prescribed for leasing out to private agencies as a result thereof?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir, but only in respect of minerals included in Schedule 'A' to the Industrial Policy Resolution of April 1956.

(b) No maximum area has been or could be prescribed for leasing out to private agencies for giving effect to the Resolution. Each area applied for is considered from the point of view of its suitability for exploitation on a mechanised basis by the State and a decision is taken having regard to all the relevant factors.

Shri Sugandhi: In spite of these instructions, why more than 2,000 acres near Pandeli have been given by the Mysore Government to one Parikh and Co., of Bombay?

Shri K. D. Malaviya: I have no information about this. Mari France May we have an clea as to the number of applications from private parties for such leases?

Skri E. D. Malaviys: These applications are made to the States and we do not know the numbers that are received by the respective States.

## Books

•1411. { Shri Ghosal: Shri Mahagaonkar:

Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that the books for which awards have been given by the Sahitya Akademi will be translated into other regional languages; and

(b) if so, when?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) and (b). Yes, Sir. Suitable books will be translated from time to time. Some books have already been translated.

Shri Ghosal: May I know if the authors will be paid the proceeds from the sale after the reduction of expenses; whether any royalty will be paid?

Dr. K. L. Shrimall: This is quite obvious. The Sahitya Akadémi does not want to deprive the authors of their proper royalties.

Shri Tangamani: May I know whether any of the Tamil books which have obtained awards given by the Sahitya Akademi has been tranated in regional languages—particurly Kalki's novel 'Alaiyosai'?

Dr. K. L. Shrimali: I would place the whole list on the Table. There are everal books which were translated in 1955, 1956 and 1957. The hon. Member can check up from the list.

Shri Hem Barus: In view of what the hon. Minister said that suitable books have been translated in the regional languages—may I know whether there will be further screening of the books that have received these awards of the Sahitya Akademi?

Dr. K. L. Shrimali: I could not follow, Sir.

Shri Hem Barua: The Sahitya Akademi has made certain awards to certain books. The hon. Minister has said that suitable books would be translated into regional languages. Does that mean that there will be further screening of the books that have already got these awards?

Dr. K. L. Shrimali: Naturally, because it is not possible to translate all the books. There are some books in poetry and some are commentaries and such books, obviously, are not very suitable for translation. Only those books will be selected which can easily be translated; and we have to find even suitable translators to translate these books.

श्री भक्त दर्शन: क्या में जान सकता हूं कि ग्रव तक कितनी पुस्तकों का दूसरी भाषात्रों में ग्रनुवाद किया जा चुका है भौर कितनी पुस्तकों का ग्रनुसवाद विचाराधीन है ?

Dr. K. L. Shrimali: In 1955, three books have been translated and some of them are in the Press; in 1956, one was translated and in 1957, one.

प्रधान मंत्री तथा वैदेशिफ-कार्य मंत्री (श्री अवाहरलाल नेहरू): क्या में तजवीज कर सकता हूं कि जितनी एसी कितावें निकली हैं वे सब को सब पालियामेंट की लाइबेरी में रख दी जायें ताकि मैम्बर साहिबान खुद देख लें ग्रीर उनको इत्सीनान हो जाये ?

हा० का० ला० श्रीमाली : जरूर।

An Hon. Member:. What has the Prime Minister said?

Mr. Speaker: The hon. Prime Minister has advised that all these translations may be placed in the Library.